

are referred to the Department of Personnel and Administrative Reforms. Where the claim is found justified on merits, the stepping up is agreed to, with national benefits only upto the date of issue of orders. In the absence of details, the circumstances in which recoveries will arise are not clear.

Policy of Equitable Distribution of Income and Land During Seventh Plan

2594. SHRI CHITTA MAHATA : Will the Minister of PLANNING be pleased to state :

(a) whether Government have framed a policy of equitable distribution of income and land reforms;

(b) if so, whether this policy has been included in the Seventh Five Year Plan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF PLANNING (SHRI P.C. SETHI) : (a) and (b) Growth with equity and social justice has been the objective of Planning. The Approach Paper to the Seventh Five Year Plan (1985-90) reiterates this guiding principle and envisages integration of redistributive land reforms and security of tenure to informal tenants with the package of anti-poverty programme.

(c) Details would be worked out at the time of the formulation of the Plan.

(d) Does not arise.

Representation of Scheduled Tribes in Section Officers and Grade I Officers in C.S.S.

2595. SHRI HARIHAR SOREN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of officers belonging to Scheduled Tribes in position as on 1

July, 1984 in Section Officers Grade and Grade I Officers in Central Secretariat Service in all Cadres;

(b) steps being taken to provide minimum representation of Scheduled Tribes in Section Officers Grade and Grade I Officers in Central Secretariat Service;

(c) whether the minimum length of service required for appearing in the Departmental Limited Examination through UPSC in Section Officers Grade and Grade I Officers is proposed to be reduced to 2 years; and

(d) if not, how the minimum representation of Scheduled Tribes communities in Central Secretariat Services in these categories will be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) The required information is being collected and will be laid on the Table of the House.

(b) and (d) Steps have already been taken to provide minimum representation to the Scheduled Tribes in the Section Officers' Grade and Grade I of the Central Secretariat Service. These include holding of special examinations with relaxed standards for Scheduled Caste/Scheduled Tribe candidates for promotion to Grade I of the Central Secretariat Service, setting up of coaching centres for Scheduled Caste/Scheduled Tribe candidates for recruitment to the feeder grades and giving wide publicity to facilities available to Scheduled Caste/Scheduled Tribe candidates. Difficulties are still being faced, however, on account of inadequate number of officers belonging to the Scheduled Tribes in the feeder grades.

(c) No, Sir.

Threat to Engineers Undertaking Repair Work of Bhakra Main Line Canal

2596. SHRI MANOHAR LAL SAINI :
SHRI RAJNATH SONKAR

SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether terrorists have threatened senior engineers with dire consequences for undertaking repair work of the damaged portion of the Bhakra Main Line Canal through posters appearing on the walls; and

(b) if so, whether the terrorists have been identified and booked and necessary protection extended to the people working in the repair of the Bhakra Main Line Canal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b) Government have been reports which have appeared in the press in this regard. Necessary security measures have been taken.

Assent to Karnataka Education Bill

2597. SHRI G.M. BANATWALLA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Karnataka Education Bill has been referred to the President for his assent;

(b) whether objections were raised against the provisions of the Bill;

(c) if so, nature of the objections; and

(d) whether the assent has since been granted or withheld?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) Yes, Sir.

(b) Yes, Sir. Representation against the Bill have been received.

(c) These objections are on the ground that the Bill violates the Fundamental Rights guaranteed to the Minority Communities by the Constitution of India.

(d) The Bill is under consideration of the Union Government.

“Stagnation of Lion Population in Gir Sanctuary”

2598. SHRI R.P. GAEKWAD : Will the PRIME MINISTER be pleased to state :

(a) whether a number of gun licences have been issued for crop protections to the farmers around the Gir which is the only Asiatic Lions Sanctuary in India;

(b) whether Government are aware that the ever green trees along the rivers of the Gir Sanctuary are bedly lopped;

(c) whether this National Park is now in a bad shape and as buffeted with local pressure, resulting in stagnation of lion population at the Sanctuary; and

(d) if so, steps proposed to be taken to save the only Asiatic Lion Sanctuary by placing an effective tough young conservator and taking the entire Gir under Project Tiger Group Sanctuaries?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH) : (a) to (d) Information is being collected from the State Government and will be laid on the table of the Sabha as soon as it is received.

Vanadium Project in Orissa

2599. SHRI MANMOHAN TUDU : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the ferro-vanadium project has been taken up at Rairangpur Mayurbhanj district, Orissa;

(b) if so, when such ferro vanadium plant was started at Rairangpur of the State of Orissa;